

1	2	3	4	5
2.	Uttar Pradesh	1503	1355	-9.8%
3.	Bihar	459	411	-10.5%
4.	Gujarat	557	480	-13.8%
5.	Uttarakhand	78	61	-21.8%
6.	Haryana	497	438	-11.8%
7.	Chhattisgarh	293	305	+4.1%
8.	Puducherry	13	9	-30.7%
9.	Chandigarh	8	2	-75%

(c) and (d) Section 51 of the Motor Vehicles (Amendment) Act, 2019 replaces Chapter XI of the principal Act *i.e.* The Motor Vehicle Act, 1988 and provides for payment of compensation in case of death or grievous hurt. The owner of the motor vehicle or the authorized insurer shall be liable to pay in the case of death or grievous hurt due to any accident arising out of the use of motor vehicle, a compensation, of a sum of five lakh rupees in case of death or of two and a half lakh rupees in case of grievous hurt to the legal heirs or the victim, as the case may be. Section 165 as amended by The Motor Vehicles (Amendment) Act, 2019 provides for Claims Tribunals and under Section 166 as amended, an application for compensation arising out of an accident of the nature specified in sub-Section (1) of Section 165 provides further that where a person accepts compensation under Section 164 in accordance with the procedure provided under Section 149 his claims petition before the Claims Tribunal shall lapse.

(e) No such proposal is under consideration.

Public safety awareness on roads

1266. SHRI B. LINGAIAH YADAV: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that 4,67,044 road accidents have been reported by States/UTs in 2018 and over speeding accounted for 64.4 per cent of the persons killed, if so, steps taken in this regard in last five years and current year and reasons therefor along with compensation paid according to norms so far;

(b) whether money recovered as road tax is fully utilised for the construction and maintenance of roads, details of past 3 years especially for Telangana; and

(c) whether it is ensured that newspapers, television and other media are effectively used for public safety awareness?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) As per information received from the Department of Police of the States/UTs, the details of road accidents, no. of persons killed during the calendar year 2018 in the country are as under:—

Year	Total No. road accidents	Number of persons killed	Persons killed under the category of over speeding	% of persons killed under the category of over speeding
2018	4,67,044	1,51,417	97,588	64.49%

Road Accidents are multi-causal and are the result of interplay of various factors which can broadly be categorized into human error. Road condition/environment and vehicular condition etc.

The Ministry has taken various initiatives to promote road safety which include:

The Motor Vehicle (Amendment) Act, 2019 passed by Parliament focuses on road safety and includes, *inter alia*, hike in penalties for traffic violations, electronic monitoring of the same, enhanced penalties for juvenile driving, computerization/automation of vehicle fitness and driving, tests, recall of defective vehicles, streamlining the third party insurance and payment of increased compensation for hit and run cases etc. The amendment has strengthened the law to improve the road safety scenario and reduce loss of lives.

The Ministry issues regulations to improve vehicle safety standards, undertakes site specific interventions to address black spots, and also mobilises various activities to promote road safety such as road safety advocacy and awareness programmes. Ministry has notified fitment of speed limiting devices on all transport vehicles, issue of guidelines for protection of good samaritans. Besides,

- (i) Scheme for setting up of model Driving Training Institutes in States/UTs with Central assistance.
- (ii) Scheme for setting up one model Inspection and Certification Centre in each State/UT with Central assistance for testing the fitness of vehicles through an automated system.
- (iii) Observance of National Road Safety Week every year for spreading awareness and strengthening road safety.
- (iv) Road safety has been made an integral part of road design at planning stage.
- (v) The threshold for four laning of National Highway has been reduced from 15,000 Passenger Car Units (PCUs) to 10,000 PCUs.
- (vi) Ministry has delegated powers to Regional Officers of MORTH for technical approval to the detailed estimates for rectification of identified road accident black spots for expediting the rectification process to ensure safety of road users.
- (vii) Guidelines for pedestrian facilities on National Highways for persons with disabilities have also been issued to all States/UTs.
- (viii) Removal of Liquor Shops as per directions of Hon'ble Supreme Court *vide* circular of F. No. RW/NH-33044/309/2016/S&R dated 06-04-2017 and 01-06-2017.

As per Section 165(1) of Motor Vehicles Act, 1988, a State Government may, by notification in the official Gazette, constitute one or more Motor Accidents Claims Tribunals for such area as may be specified in the notification for the purpose of adjudicating upon claims for compensation in respect of accidents involving the death of, or bodily injury to, persons arising out of the use of motor vehicles, or damages to any property of the third party so arising, or both. Sub-section (2) of Section 165 empowers the State Government to appoint such number of members as the State Government may think fit to appoint. Sub-section (3) of Section 165 empowers State Government to regulate distribution of business if there are two or more Claims Tribunals for an area. Thus, the matter regarding disposal of cases by Motor Accident Claims Tribunals comes under the jurisdiction of the State Government.

- (b) Road tax is collected and utilized by the State Government.

(c) The Ministry implements scheme of publicity measures and awareness campaigns on road safety to create awareness among road users through the electronic media, print media, NGOs etc. Besides, National Road Safety Week is observed every calendar year for spreading awareness and strengthening road safety.

Fast-tracking of projects

1267. DR. T. SUBBARAMI REDDY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the projects worth more than ₹ 3 lakh crore are taken up recently for review to fast-track them;
- (b) if so, the details thereof;
- (c) the details of steps taken to expedite the projects and to resolve the issues holding up the projects;
- (d) whether any mechanism has been setup to monitor the projects periodically; and
- (e) if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (e) Review of all the stuck/delayed projects and major ongoing projects was taken in January, 2020 by Hon'ble Minister (RTH & MSME) with all the stake-holders to resolve the pending issues and fast track the projects. Various steps/policy initiatives are taken from time to time for expediting road projects. To expedite completion of these projects various steps have been taken which include streamlining of land acquisition and environmental clearances, exit for equity investors, premium re-schedulement, close coordination with other Ministries, revamping of dispute resolution mechanism, frequent reviews at various levels etc.

Review meetings are taken regularly by Hon'ble Minister, Secretary (RTH) and DG(RD)&SS with project developers, State Governments, Regional Officers, Concessionaires/Contractors, Bankers to make the construction of projects hassle free. Further, online monitoring of projects are held through Project Monitoring Information System (PMIS) portal in the Ministry.